

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10003/2018

(Arising out of impugned final judgment and order dated 07-03-2018 in CRLA No. 7454/2010 passed by the High Court Of Judicature At Allahabad)

AKBAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 14-03-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Vinod Prasad, Adv.
Mr. Ajay Kumar Srivastava, AOR

For Respondent(s) Mr. Rajan Kumar Chourasia, Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Sandeep Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice on the prayer for interim relief returnable on
on 15.04.2019.

Reply be filed by the State on the prayer for interim relief
within two weeks.

Leave granted.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER